

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

**Item No. 202
IB-25/ND/2020**

IN THE MATTER OF:

Sh. Nitin Singh

...PETITIONER

Vs.

M/s. Dr Johns Lab Pharma Pvt. Ltd

...RESPONDENT

Section

Under Section 9 of IBC

**Order delivered on 27.01.2021
(Virtual Hearing)**

Coram:

SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)

DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

**For the Petitioner/Operational-creditor :Mr. Partho Bhattacharya,
Advocate.**

For the Respondent/ Corporate-debtor :Ms. Alankrita Garg, Advocate.

ORDER

Heard the submissions made by the Ld. counsel for the operational creditor. Ld. counsel for the operational creditor has submitted that his client is inclined to withdraw the application due to some error in the name of the corporate debtor. Week days' time is granted for filing necessary application for withdrawal denoting the reasons for withdrawal. The Tribunal grants leave to withdraw the petition. Post the matter to **15th February, 2021.**

- Sd -

**(V.K. Subburaj)
Member (T)**

- Sd -

**(P.S.N. Prasad)
Member (J)**